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STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON THE VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/TOST*

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OM MEHTA): Sir, 1 beg to lay on the Table the following statements (in English and Hindi) showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:-

- Statement No. XVI—Sixty-second Session, 1967.
- Statement No. XVII—Sixty-sixth Session, 1968. (ii)
- Statement No. XVI-Sixtv-seventh (iii) Session, 1969.
- Statement No. XI—Sixty-ninth Session, 1969
- (v) Statement No. IX-Seventieth Session,
- Statement No. VII—Seventy-first Session, 1970.
- (vii) Statement No. VI-Seventy-second Session, 1970.
- Statement No. V-Seventy-third (viii) Session, 1970.
- Statement No. Ill-Seventy-fourth (ix) Session, 1970.
- (x) Statement No. I—Seventy-fifth Session, 1971. *[See* Appendix LXX-VI, Annexure No. 24 to 33]

NOTIFICATIONS OF DEPARTMENT OF COM-PANY AFFAIRS

THE DEPUTY MINISTER IN THE DE-PARTMENT OF COMPANY AFFAIRS/
***pfF ^m fsnrm 3 &mft (si-mi BEDA-BRATA BARUA): Sir, on behalf of Shri K.V.
Rairhunatha Reddy I beg to lay on the Table, under section (3) of section 67 of the Monopolies and Restrictive Trade Pra" ctices Act, 1969, a copy each of the following Notifications of the Department of Company Affairs (in English and

(i) Notification G.S.R. No. 607, dated the 16th April, 1971, publishing the

Monopolies and Restrictive Trade Practices (Information) Rules, 1971.

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- (ii) Notification G.S.R. No. 641, dated the 16th April, 1971, publishing the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1971.
- (iii) Notification G.S.R. No. 672, dated the 29th. April, 1971, publishing the Monopol'es and Restrictive Trade Practices (Third Amendment) Rules, 1971. [Placed in Library. See No. LT-310/71 for (i) to (iii)]

NOTIFICATIONS OF MINISTRY OF FINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE/fim *IWT5nT S 3q*reft (SHRIMATI SUSH1LA ROHATGI): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance):-

- (i) Notification **G.S.R.** No. 186, dated the 5th February, 1971 and G.S.R. No. 347, dated the 15th March, 1971 together with an Explanatory Memorandum thereon.
- (ii) Notification G.S.R. No. 380, dated the 20th March, 1971, together with an Explanatory Memorandum thereon.
- (iii) Notifications G.S.R. Nos. 445 to 454, dated the 25th March, 1971, together with an Explanatory Memorandum thereon.
- (iv) Notification G.S.R. No. 438, dated the 27th March, 1971, together with an Explanatory Memorandum thereon.
- (v) Notification G.S.R. No. 439, dated the 27th March, 1971, together with an Explanatory Memorandum thereon.
- (vi) Notification G.S.R. No. 440, dated the 27th'March, 1971, together with Explanatory Memorandum thereon.
- (vii) Notification G.S.R. No. 487, dated the 1st April, 1971, together with an Explanatory Memorandum thereon.
- (viii) Notification G.S.R. No. 521, dated the 7th April, 1971, together with an Explanatory Memorandum thereon.
- (ix) Notification G.S.R. Nos. 523 to 531, dated the 7th April, 1971, together with an Memorandum I Explanatory thereon.